

Rajasthan.

- 30 Ajmer
31 Jaipur

Uttar Pradesh.

- 32 Allahabad
33 Agra
34 Varanasi

West Bengal.

- 35 Calcutta

नगरीय सामुदायिक विकास परियोजनायें

1472. श्री सिद्धेश्वर प्रसाद : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री 2 दिसम्बर, 1965 के अतारंकित प्रश्न संख्या 1721 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि नगरीय सामुदायिक विकास परियोजनाओं सम्बन्धी समन्वय समिति की बैठक में स्वीकृत सिफारिशों पर और प्रस्तावों को क्रियान्वित करने के लिये अब तक क्या कार्यवाही की गई है ?

स्वास्थ्य तथा परिवार नियोजन मंत्री (डा० सुशीला नायर) : जी गई कार्यवाही का एक विवरण सभा पटल पर रखा गया है। [पुस्तकालय में रखा गया बेलिये संख्या एल० टी० 3672/66]।

औद्योगिक विवादों में अनिवार्य न्याय-निर्णय

1473. श्री सिद्धेश्वर प्रसाद : क्या योजना मंत्री 2 दिसम्बर, 1965 के अतारंकित प्रश्न संख्या 1722 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या औद्योगिक विवादों में अनिवार्य न्याय-निर्णय के सम्बन्ध में योजना आयोग द्वारा बनाई गई श्रम तालिका ने अपना कार्य पूरा कर लिया है;

(ख) यदि हाँ, तो उस तालिका की सिफारिशें क्या हैं तथा सरकार ने उन पर क्या निर्णय किया है; और

(ग) यदि नहीं, तो विलम्ब के क्या कारण हैं ?

योजना मंत्री (श्री अशोक मेहता) :

(क) से (ग) योजना आयोग द्वारा गठित श्रम सम्बन्धी पैनल को, केवल औद्योगिक विवादों को निपटाने के लिए अनिवार्य न्याय-निर्णय की प्रणाली पर ही विचार नहीं करना था, बल्कि चौथी योजना के लिए सिफारिश की जाने वाली श्रम नीति के अन्य सब पहलुओं पर भी विचार करना था। पैनल ने अपना कार्य सात अध्ययन दलों में गठित किया, जिन की सिफारिशें अब उपलब्ध हैं। इन सिफारिशों को शीघ्र ही श्रम सम्बन्धी पैनल के सामने प्रस्तुत किया जायेगा, और चौथी योजना के लिए श्रम नीति तैयार करने में पैनल के निष्कर्षों को ध्यान में रखा जायेगा।

Representation from Residents of Government Quarters in Devnagar

1474. Shri Jedhe: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether any representation from the residents of 'E' type Government quarters in Dev Nagar has been received by the Chief/Superintending Engineer, C.P.W.D., New Delhi on the 25th August, 1965 against raising the level of the lanes higher by 3/4" "than the level of the Courtyards of many Government quarters by the Municipal Corporation of Delhi;

(b) whether it is also a fact that as a result thereof (i) the rainy water instead of flowing from the quarters into the lane, now flows from the lane into the quarters, and (ii) in cases of sewage stagnation, its filthy water also flows into the quarters instead of flowing into the lane; and

(c) if the reply to part (b) above be in affirmative, the action taken or proposed to be taken by Government in the matter?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) and (b). Yes.

(c) The difficulties, that would be felt as a result of the raising of the level of the lanes, were pointed out by the Central Public Works Department to the Municipal Corporation of Delhi, when the work was commenced in June/July, 1965. The Corporation agreed to construct open surface drains along the compound walls of the quarters to facilitate drainage of water. The work has not yet been carried out and the Central Public Works Department are pursuing the matter with the Corporation.

Rural Water Supply Schemes in Kerala

1475. Shri Mohammed Koya: Will the Minister of Health and Family Planning be pleased to state:

(a) whether rural water supply scheme has been sanctioned for Erattupetta in Kottayam District, Kerala; and

(c) if so, the reasons for the delay in taking up the scheme?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) No scheme for the provision of water supply to Erattupetta has been received from the State Government.

(b) Does not arise.

Rural Water Supply Schemes in Kerala

1476. Shri Mohammed Koya: Will the Minister of Health and Family Planning be pleased to state:

(a) whether the rural water supply scheme in Ponani was sanctioned by the Government of Kerala;

(b) whether the Panchayat there expressed its willingness to meet the share of the expenses; and

(c) if so, the reasons for the delay in implementing the scheme?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (c). Information is being collected from the State Government and will be placed on the Table of Sabha when received.

Rural Water Supply Schemes in Kerala

1477. Shri Mohammed Koya: Will the Minister of Health and Family Planning be pleased to state the progress so far made in implementing the rural water supply schemes in Perintal Manna, Tanur, Parappanangadi and Paravanna in Kerala State?

The Minister of Health and Family Planning (Dr. Sushila Nayar): The required information is being collected from the State Government and will be placed on the Table of the Sabha when received.

Export of Tea

1478. Dr. P. N. Khan:
Shri Subodh Hansda:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that a rebate of 10 per cent of income-tax on export earning is granted to the tea exporters;

(b) if so, the total rebate allowed in 1964-65; and

(c) whether there is any provision to spend the rebated amount for the development of tea industry?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) Yes sir. The rebate is available to the exporters of all goods and merchandise including tea.

(b) The information is being collected and will be laid on the table of the House in due course.

(c) There is no such provision.